

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE

CONTEMPT PETITION NO. 170/00050/2017

IN

ORIGINAL APPLICATION NO. 170/00722/2016

DATED THIS THE 15TH DAY OF DECEMBER, 2017

HON'BLE DR K. B SURESH....MEMBER (J)

T.M. Gopinath,
S/o T.M. Madaiah
Aged about 49 years,
Occupation: Appraiser, Compulsorily retired,
O/o. Commissioner of Customs,
Queens Road,
Bangalore – 560 001
R/o. 19/1, 2nd cross, 4th Main, SG Layout,
Saraswathipuram,
Bangalore – 560 008

...Petitioner

(By Advocate Shri M.V. Krishna Mohan)

V/s.

1. The Union of India
Through the Secretary
Mr. Hasmukh Adhia
Department of Revenue,
Ministry of Finance
North Block,
New Delhi. 110 001.

2. The Chairman
Smt. Vanaja N. Sarna
Central Board of Excise and Customs,
North Block,
New Delhi. 110 001.

3. The Chief Commissioner of Customs
Sri Rajiv Bhushan Tiwari,
Central Revenue Building
Queens Road,

Bangalore – 560 001.

4. The Commissioner
M. Vinod Kumar
Central Excise,
II Commissionerate
Central Revenue Building,
Queens Road,
Bangalore – 560 001.

5. Commissioner of Customs,
Sri Surjit Bhujbal
C.R. Building,
Queens Road,
Bangalore – 560 001.

...Respondents.

(By Shri J. Bhaskar Reddy, Counsel for the Respondents)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

Shri J. Bhaskar Reddy, learned counsel for the respondents, submits that the order dated 10.11.2016 in OA No. 170/00722/2016 is complied with. Therefore CP is dismissed. Notices are discharged. No order as to costs.

(Dr.K.B.SURESH)
MEMBER (J)

ksk

Annexures referred to by the petitioner in CP No. 170/00050/2017

Annexure-C1: Copy of the order of Central Administrative Tribunal, Bangalore Bench in OA No. 170/00722/2016 dated 10.11.2016

Annexure-C2: Copy of the representation of the petitioner dated 06.12.2016

Annexure-C3: Copy of the representation of the petitioner dated 20.02.2017

Annexures with reply statement

Annexure-CP-R1: Copy of Order F.No.C-16012/17/2012-Ad.V/9746-50 dated 12.12.2017

Annexure-CP-R2: Copy of Acknowledgement signed by the petitioner for receipt of Order F.No.C-16012/17/2012-Ad.V/9746-50 dated 12.12.2017

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